CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.567/2015

Date of Decision: 22.01.2019.

CORAM: R. VIJAYKUMAR, MEMBER (A) R.N. SINGH, MEMBER (J)

K.R.N. Lingeshwara Rao
Aged 53 years, presently employed as
Pharmacist in Vinoba Bhave Civil Hospital,
Union Territory of Dadra and Nagar
Haveli, Silvassa – 396 230.
R/at Flat No.5, H Building, Govt.
Quarters, Behind Court Building, Tokarkhada,
Silvassa, Union Territory of Dadra and Nagar
Haveli, Silvassa – 396 230.
(Bv Advocate Shri Ramesh Ramamurthy)

... Applicant

VERSUS

- 1. The Administrator, Union Territory of Daman, Diu, Dadra and Nagar Haveli, Silvassa Administrator's Secretariat, Silvassa 396 230.
- 2. The Director, Medical & Health Services, U T of Dadra & Nagar, Haveli, Silvassa 396 230.
- 3. Medical Superintendent, Shri Vinoba Bhave Civil Hospital, U T of Dadra & Nagar Haveli, Silvassa 396 230. ... Respondents (By Advocate Shri V.S. Masurkar)

ORDER (Oral)
Per: R. Vijaykumar, Member (A)

Heard the learned counsels for the parties at length.

2. Reference is specifically made to the letter No.CMO/EST/19/1998 dated 04.11.1993

of confirmation of probation and the final in MO list published gradation No.ADM/CMO/EST/244-78 dated 09.04.1984 as at 01.01.1984 (Annex. A-3) with applicant at Pharmacist Class III and sr.no.10 under indicated as quasi-permanent, and the final seniority list published as at 01.01.1989 in OM No. ADM/CMO/EST/244-78 dated 25.06.1989 (Annex.A-4) indicating the applicant sr.no.6 under Pharmacist and indicated as quasi-permanent as also the reply of respondents which reads as below:

- "...9. With reference to para 4(1) of the OA, the contention is denied. It is submitted that the probation period of his appointment had been cleared but the adhoc appointment was not regularized within due period by the Administration through oversight.
- 10. With reference to para 4(m) of the OA, the contention is denied. It is submitted that the applicant has continued in service for about 32 years and more, but his status of appointment as Adhoc appointment is not regularized till date through oversight."
- 3. During arguments, it also transpires that the applicant has received all stagnation benefits under ACP and MACP with reference to his date of initial appointment on 20.02.1983 and therefore, he has been treated as regular employee for all

practical purposes including for confirmation of probation. What remains is only a formal declaration for regularization which the applicant seeks for the purpose of getting all the necessary benefits at the time of superannuation.

- 4. In view of the aforesaid, the respondents are directed to consider and pass appropriate orders regarding the regular service of the applicant since his initial appointment w.e.f. 23.02.1983 as Pharmacist more particularly keeping in view reply of the respondents in para 10 of their affidavit in-reply that necessary orders could not be passed by oversight of the respondents. The necessary orders shall be passed by the competent authority within eight weeks of the receipt of certified copy of these orders.
- 5. In the aforesaid terms, the OA is disposed of. No order as to costs.

(R.N. Singh) Member (J) (R. Vijaykumar) Member (A)

dm.